

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.278/MP/2023

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 111, 112 and 119 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for enforcement/execution of the tariff order dated 31.3.2021 passed by the Commission in Petition No. 104/TT/2020 directing bilateral billing and payment of transmission charges by the Respondent intra-State Transmission Licensee to the Petitioner on account of delay in execution of its downstream transmission network.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Power Transmission Corporation of Uttarakhand Ltd. (PTCUL) and Anr.

Date of Hearing : **18.3.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Poorva Saigal, Advocate, PGCIL
Shri Abhishek Kumar, Advocate, PTCUL
Shri Karan Arora, Advocate, PTCUL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the Appeal No.410 of 2022 filed by the Respondent, PTCUL, against the Commission's order dated 31.3.2021 in Petition No. 104/TT/2020, has already been heard and reserved for judgment by the APTEL, and thus, the hearing of this execution Petition may be deferred for six weeks.

2. In response, the learned counsel for the Respondent, PTCUL, submitted that the matter may instead be adjourned *sine die* with liberty to revive it after the judgment of the APTEL.

3. Considering the submissions of learned counsel for the parties, the Commission adjourned the matter for six weeks.

4. The Petition will be listed for hearing on **9.6.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

